

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 03/85
DATED 13.08.2020 HELD ON 03.09.2020

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.03/85 dated 13.08.2020 of Norms Committee-VI for the year 2020-21 was held on 03.09.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri S.Kipgen, DDG	DGFT
6	Shri Pradyumna Sahu, FTDO	DGFT

Case No.:14/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.10.2020.			

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Case No.:16/10/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2020 13.08.2020	Approved	
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018		
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/38/2017-ED dated 17.08.2020 allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1.	Indian Made Liquor (British Empire Premium Matured Brandy), alcohol strength of 40% v/v	571200.000 Litre	Pot Still Grape Spirit 61.5% V/V	43412.000 Litre
			B.E. Flavours	646.000 Litre
			Oak Extracts	75.000 Kg
2.	Indian Made Liquor (Royal Palace Vsop Premium Blended Brandy), alcohol strength of 40% v/v .	325900.000 Litre	High Bouquet Spirit 60% Vol.	867.000 Litre
			RP Flavours	220.000 Litre
RA may take subsequent consequential action accordingly.				

Case No.:9/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00100/AM20/	RLA File :07/24/040/00314/AM18/	Lic.No/Date:0710112856 21.02.2018	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e, MoFPI and their comments is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.10.2020.			

Case No.:15/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File	RLA File	Lic.No/Date:2110001174	Defer

:01/85/050/00325/AM19/	:21/24/040/00001/AM19/	11.05.2018	Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.10.2020.			

Case No.: 12/11/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status: Deferred
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 28.07.2020 for which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 15.10.2020.			

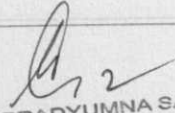
Case No.: 30/11/85-ALC3/2018	Party Name:PARAYIL EXPORTS	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-I/2018-ED dated 17.08.2020 allowing the following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1.	Cake-Dates and Cashew	14822.000 Kg	Dates Dried	4981.000 Kg
2.	Cake- Fruit Mix	4750.000 Kg	Apricot Dried	779.000 Kg
			Cherry Dried	1054.000 Kg
			Fig Dried	591.000 Kg
			Orange Peel Dried	458.000 Kg
			Dates Dried	1330.000 Kg

RA may take subsequent consequential action accordingly.

Case No.: 13/3/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00013/AM20/	RLA File :07/24/040/00296/AM19/	Lic.No/Date:0710114786 16.04.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/17/2016-ED dated 11.08.2020 allowing the following inputs;			


 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Export Item	
Hot & Spicy Marinade D180458A	48000.000 Kg
Import Item	
Angel Yeast Extract TD11	4848.000 Kg
RA may take subsequent consequential action accordingly.	

Case No.:10/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00101/AM20/	RLA File :07/24/040/00300/AM19/	Lic.No/Date:0710114785 16.04.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/17/2019-ED dated 06.08.2020 allowing the following inputs;

Export Item	
Jalapeno Seasoning FCV5759	444960.000 Kg
Import Item	
Sodium Chloride	114000.000 Kg
Monosodium L-Glutamate Powder	24000.000 Kg
Sweet Whey Powder	145000.000 Kg
Citric Acid Anhydrous Powder	16000.000 Kg
Parsley Curly 3mm	6500.000 Kg
Onion Powder	37000.000 Kg
Tomato Powder Cold Break SD 300	27500.000 Kg
Artificial Green Pepper Flavour Non-Gmo	2236.000 Kg
HVP Protex 3398	4943.000 Kg
Microcal ET UK I25K BG	6707.000 Kg
Vegamine 28D	4919.000 Kg
RA may take subsequent consequential action accordingly.	

Case No.:11/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00102/AM20/	RLA File :07/24/040/00301/AM19/	Lic.No/Date:0710114787 16.04.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/17/2019-ED dated 06.08.2020 allowing the following inputs;			
Export Item			
Jalapeno Seasoning FFU 594		55620.000 Kg	
Import Item			

Sodium Chloride	14606.000 Kg
Monosodium L-Glutamate Powder	2516.000 Kg
Sweet Whey Powder	16322.000 Kg
Citric Acid Anhydrous Powder	2500.000 Kg
Parsley Curly 3mm	391.000 Kg
Onion Powder	5869.000 Kg
Tomato Powder Cold Break SD 300	5590.000 Kg
Artificial Green Pepper Flavour Non-Gmo	212.000 Kg
HVP Protex 3398	700.000 Kg
NEOSYL GP Anti Caking Agent	550.000 Kg
Vegamine 28D	700.000 Kg

RA may take subsequent consequential action accordingly.

Case No.: 12/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00103/AM20/	RLA File :07/24/040/00019/AM20/	Lic.No/Date:0710114908 16.05.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/17/2016-ED dated 1708.2020 allowing the following inputs;			
10			
Export Item			
Flour Breader D180459		432000.000 Kg	
Import Item			
Panko 105		109080.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 1/12/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00068/AM20/	RLA File :04/24/040/00076/AM20/	Lic.No/Date:0410165951 09.08.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of Tech.1 (taking cue from SION H-175 & reply furnished by the firm) allowing the following inputs;			
11			
Export Item			
Redadawn Tips (Metallic Ball Point Pen Tips) Various Sizes		50000.000 Nos.	
Import Item			
Stainless Steel Wire (Rel.Size and Spec.) 2.3 mm Dia		1.075 Kg/Kg content in export	
Tungsten Carbide Balls (Rel. Size)		Net + 2% Wastage	

Stainless Steel Wire (SuS 30400) (Rel.Size and Spec.) 0.12 mm Dia	1.02 Kg/Kg content in export
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RA may take subsequent consequential action accordingly.

Case No.: 3/12/85-ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2020 13.08.2020	Rejected
HQ File :01/85/050/00070/AM20/	RLA File :03/94/040/00365/AM20/	Lic.No/Date:0310831007 14.08.2019	
12 Decision : NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 30.07.2020 in which it has been stated that other than the sterilization activities, there is no other manufacturing activities involved. The firm has a supporting manufacturer i.e., M/s Dhruhi Sterlie, through which the sterilization activities are done. The AA has been issued to the firm as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterilization' is being done by a 3rd Party who is a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.: 5/12/85- ALC3/2019	Party Name:QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date:3/85- ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00072/AM20/	RLA File :03/95/040/00343/AM20/	Lic.No/Date:0310831106 20.08.2019	Defer Date:15.10.2020
13 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.07.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred to 15.10.2020.			

Case No.: 1/18/85- ALC3/2019	Party Name:A.C. BROTHERS,	Meet No/Date:3/85- ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00127/AM20/	RLA File :29/24/040/00013/AM20/	Lic.No/Date:2910025433 27.09.2019	Defer Date:15.10.2020
14 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.07.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred to 15.10.2020.			

Case No.: 2/18/85- ALC3/2019	Party Name:UNITED BREWRIES LTD	Meet No/Date:3/85- ALC3/2020 13.08.2020	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00128/AM20/	RLA File :03/95/040/00868/AM20/	Lic.No/Date:0310833287 09.12.2019	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.10.2020.			

Case No.: 9/18/85-ALC3/2019	Party Name:BLOSSOM INDUSTRIES LTD.,	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status: Deferred
HQ File :01/85/050/00135/AM20/	RLA File :03/94/040/00682/AM20/	Lic.No/Date:0310833411 13.12.2019	Defer Date:15.10.2020
16 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.10.2020.			

Case No.: 1/21/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status: Deferred
HQ File :01/85/050/00142/AM20/	RLA File :07/24/040/00232/AM20/	Lic.No/Date:0710115951 30.12.2019	Defer Date:15.10.2020
17 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.10.2020.			

Case No.: 2/21/85-ALC3/2019	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00143/AM20/	RLA File :05/23/040/00386/AM20/	Lic.No/Date:0510413185 02.01.2020	
18 Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of Tech.1 allowing the following inputs with 1% wastage;			
Export Item	Quantity (In Nos.)	Import Item	Quantity (In Nos.)
Corozo button 14 L Corozo button made of Corozzo material of size 14 lined	375030.000	Corozo button blanks 14 L Corozoo blank made of Corozzo material of size 14 lined	378780.000
Corozo button 18 L	1911938.000	Corozo button	1931057.000

Corozo button made of Corozzo material of size 18 lined		blanks 18 L Corozoo blank made of Corozzo material of size 18 lined	
Corozo button 24 L Corozo button made of Corozzo material of size 24 lined	4737758.000	Corozo button blanks 24 L Corozoo blank made of Corozzo material of size 24 lined	4785136.000
Corozo button 28 L Corozo button made of Corozzo material of size 28 lined	1760738.000	Corozo button blanks 28 L Corozoo blank made of Corozzo material of size 28 lined	1778345.000
Corozo button 32 L Corozo button made of Corozzo material of size 32 lined	680400.000	Corozo button blanks 32 L Corozoo blank made of Corozzo material of size 32 lined	687204.000
Corozo button 36 L Corozo button made of Corozzo material of size 36 lined	484380.000	Corozo button blanks 36 L Corozoo blank made of Corozzo material of size 36 lined	489224.000

RA may take subsequent consequential action accordingly.

Case No.: 3/21/85-ALC3/2019	Party Name: TECHNO ELECTROMECH PVT LTD	Meet No/Date: 3/85-ALC3/2020 13.08.2020	Status: Deferred
HQ File :01/85/050/00144/AM20/	RLA File :34/24/040/00303/AM20/	Lic.No/Date:3410045758 02.01.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and decided to seek following information on the basis of the technical comments of Tech.1; 19 i) Details of Export item with specification along with photograph. What are parts there of. ii) Since indigenous items has been shown as Nil, how can 7000 export items be manufactured with 6500 Nos of import items. The case stands deferred to 15.10.2020.			

20	Case No.: 5/21/85-ALC3/2019	Party Name: JALINGA TEA CO(INDIA)PRIVATE	Meet No/Date: 3/85-ALC3/2020	Approved
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	LIMITED,	13.08.2020	
HQ File :01/85/050/00146/AM20/	RLA File :02/24/040/00153/AM20/	Lic.No/Date:0210209667 07.01.2020	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis". The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.			

Case No.: 6/21/85-ALC3/2019	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00147/AM20/	RLA File :07/24/040/00069/AM20/	Lic.No/Date:0710116003 08.01.2020	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing following inputs;			
21 Export Item			
Tilting & Revolving Chairs		6000.000 Nos.	
Import Items			
Items at S.No.1 to 6 of Relev. Spec.		Net to Net as per GN 4.	
Item at S.No.7 Rel. Fabric/Mesh of Rel. GSM		1.02 Sq. Meter/Sq.Meter content in export.	
RA may take suitable consequential action accordingly.			

Case No.: 7/21/85-ALC3/2019	Party Name:R.K.GANAPATHI CHETTIAR,	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00148/AM20/	RLA File :32/24/040/00100/AM20/	Lic.No/Date:3210079330 09.01.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and decided to seek following information on the basis of the comments of Technical Authority i.e., MoFPI vide email dated 28.08.2020 ;			
22	a. It has been observed that applicant intends to import "Unsalted Creamery Butter", the fat content (in %) of the same may be informed to estimate its requirement for obtaining 1 kg of Ghee. b. The process flowchart of Ghee processing has not been submitted by the applicant. Same need to be submitted alongwith separate statement indicating wastage (18%) occurs at each stage of the processing of Ghee. c. As per the process of Ghee, there is by-product availability called as Ghee residue. Applicant may clarify the percentage of Ghee residue to be derived from the total quantity		

of imported Cremery Butter (CB) and its economic value if any, the by-product(Ghee Residue) is being used in confectionery and bakery industry since it is rich source of Phospholipids, Proteins and Carbohydrates.

The case stands deferred to 15.10.2020.

23

Case No.:8/21/85-ALC3/2019	Party Name:LUKE EXPORT	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00149/AM20/	RLA File :10/24/040/00081/AM20/	Lic.No/Date:1010060362 10.01.2020	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., CFTRI vide letter No.1(7)/FP/SION/2018 dated 25.08.2020 allowing following inputs;			
Export Item			
Frozen Squid Tube (Cleaned)		1.00 Kg.	
Import Items			
Frozen Squid Tubes		1.10 Kg/Kg content in the export product	
RA may take suitable consequential action accordingly.			

Case No.: 9/21/85-ALC3/2019	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00150/AM20/	RLA File :05/24/040/00649/AM20/	Lic.No/Date:0510413315 13.01.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and decided to seek following information on the basis of the comments of Technical Authority i.e., MoFPI vide email dated 28.08.2020 ;			
i) All indigenous materials being used for the manufacture of the export items. ii) Specifications of the imported item, specially total soluble solids iii) Process flow chart along with percentage of wastage at all steps with justification.			
The case stands deferred to 15.10.2020.			

Case No.: 12/21/85-ALC3/2019	Party Name:QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00153/AM20/	RLA File :03/95/040/01010/AM20/	Lic.No/Date:0310834258 16.01.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the firm was requested to vide letter dated 25.02.2020 followed by reminders on 17.03.2020 and email dated			

25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA.

The case stands deferred to 15.10.2020.

Case No.: 14/21/85-ALC3/2019	Party Name: ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date: 3/85-ALC3/2020 13.08.2020	Status: Deferred
HQ File :01/85/050/00155/AM20/	RLA File :24/24/040/00051/AM20/	Lic.No/Date: 2410042982 17.01.2020	Defer Date:15.10.2020
26 Decision : NC considered the case as per agenda and noted that the firm was requested to vide letter dated 25.02.2020 followed by reminders on 17.03.2020 and email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 15.10.2020.			

Case No.: 15/21/85-ALC3/2019	Party Name: ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date: 3/85-ALC3/2020 13.08.2020	Status: Deferred
HQ File :01/85/050/00156/AM20/	RLA File :24/24/040/00050/AM20/	Lic.No/Date: 2410042983 17.01.2020	Defer Date:15.10.2020
27 Decision : NC considered the case as per agenda and noted that the firm was requested to vide letter dated 25.02.2020 followed by reminders on 17.03.2020 and email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 15.10.2020.			

Case No.: 13/21/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 3/85-ALC3/2020 13.08.2020	Transferred
HQ File :01/85/050/00154/AM20/	RLA File :05/24/040/00665/AM20/	Lic.No/Date: 0510413363 17.01.2020	
28 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.: 18/21/85-ALC3/2019	Party Name: PRAYAGH NUTRI PRODUCTS (P) LTD.	Meet No/Date: 3/85-ALC3/2020 13.08.2020	Status: Deferred
HQ File :01/85/050/00159/AM20/	RLA File :09/24/040/00515/AM20/	Lic.No/Date: 0910068398 21.01.2020	Defer Date:15.10.2020
29 Decision : NC considered the case as per agenda and noted that the firm was requested to			

vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.

The case stands deferred to 15.10.2020.

Case No.: 19/21/85-ALC3/2019	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00160/AM20/	RLA File :08/24/040/00343/AM20/	Lic.No/Date:0810147063 23.01.2020	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis".

The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition and Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.: 20/21/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:3/85-ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00161/AM20/	RLA File :04/24/040/00154/AM20/	Lic.No/Date:0410166450 23.01.2020	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of Tech.1 (taking cue from SION H-175 & reply furnished by the firm) allowing the following inputs;

Export Item

31 Redadawn Tips (Metallic Ball Point Pen Tips) Various Sizes	50000.000 Nos.
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Import Item

Stainless Steel Wire (Rel.Size and Spec.) 2.3 mm Dia	1.075 Kg/Kg content in export
Tungsten Carbide Balls (Rel. Size)	Net + 2% Wastage
Stainless Steel Wire (SuS 30400) (Rel.Size and Spec.) 0.12 mm Dia	1.02 Kg/Kg content in export

RA may take subsequent consequential action accordingly.

Case No.: 21/21/85-ALC3/2019	Party Name:SUPERHOUSE LTD.,	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
32 HQ File :01/85/050/00162/AM20/	RLA File :06/24/040/00084/AM20/	Lic.No/Date:0610039419 23.01.2020	Defer Date:15.10.2020

Decision : NC considered the case as per agenda and noted that the firm was requested to

vide letter dated 27.02.2020 followed by reminders on 17.03.2020 and email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA.

The case stands deferred to 15.10.2020.

33	Case No.: 22/21/85-ALC3/2019	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status: Deferred
	HQ File :01/85/050/00163/AM20/	RLA File :08/24/040/00349/AM20/	Lic.No/Date:0810147094 28.01.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to MoFPI for examination and comments.				
The case stands deferred to 15.10.2020.				

34	Case No.: 25/21/85-ALC3/2019	Party Name:JAYSHRI GAYATRI FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status: Deferred
	HQ File :01/85/050/00166/AM20/	RLA File :11/24/040/00010/AM20/	Lic.No/Date:1110028680 31.01.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest.				
The case stands deferred to 15.10.2020.				

35	Case No.: 1/3/85-ALC3/2020	Party Name:TECHNO ELECTROMECH PVT LTD	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status: Deferred
	HQ File :01/85/050/00236/AM21/	RLA File :34/24/040/00063/AM21/	Lic.No/Date:3410046164 18.06.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the firm was requested to vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.				
The case stands deferred to 15.10.2020.				

36	Case No.: 2/3/85-ALC3/2020	Party Name:EICL LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status: Deferred
	HQ File :01/85/050/00237/AM21/	RLA File :10/24/040/00025/AM21/	Lic.No/Date:1010060566 26.06.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the firm was requested to vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited.				

The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.

The case stands deferred to 15.10.2020.

37	Case No.:3/3/85-ALC3/2020	Party Name:YASHODA MICA AND MINING PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2020 13.08.2020	Status:Deferred
	HQ File :01/85/050/00238/AM21/	RLA File :13/24/040/00017/AM21/	Lic.No/Date:1310049612 02.07.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the firm was requested to vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.				
The case stands deferred to 15.10.2020.				

38	Case No.:4/3/85-ALC3/2020	Party Name:NUEVO POLYMERS PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2020 13.08.2020	Status:Deferred
	HQ File :01/85/050/00239/AM21/	RLA File :05/24/040/00155/AM21/	Lic.No/Date:0510414564 06.07.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest.				
The case stands deferred to 15.10.2020.				

39	Case No.:5/3/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85- ALC3/2020 13.08.2020	Status:Deferred
	HQ File :01/85/050/00240/AM21/	RLA File :13/24/040/00019/AM21/	Lic.No/Date:1310049618 07.07.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and decided to seek following information on the basis of comments of Technical Authority, i.e., Tech.2;				
i) Complete Generic Description of export items. ii) Import item being Hormone, a copy of Drug Manufacturing License/Approved Composition from Food & Drug Authorities (FDA). iii) Copy of Master Batch Formula showing Net content of each ingredients.				
The case stands deferred to 15.10.2020.				

40	Case No.:6/3/85-ALC3/2020	Party Name:M R AGRO INDUSTRIES	Meet No/Date:3/85- ALC3/2020 13.08.2020	Status:Deferred
	HQ File :01/85/050/00241/AM21/	RLA File :08/24/040/00086/AM21/	Lic.No/Date:0810148100 10.07.2020	Defer Date:15.10.2020

Decision : NC considered the case as per agenda and noted that the firm was requested to vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.

The case stands deferred to 15.10.2020.

Case No.:9/3/85-ALC3/2020	Party Name:NUZEN INDUSTRIES PVT LTD	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00244/AM21/	RLA File :09/24/040/00172/AM21/	Lic.No/Date:0910068955 10.07.2020	Defer Date:15.10.2020
41	Decision : NC considered the case as per agenda and noted that the firm was requested to vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.		
	The case stands deferred to 15.10.2020.		

Case No.:15/3/85-ALC3/2020	Party Name:BHANSALI AND COMPANY	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00250/AM21/	RLA File :02/24/040/00043/AM21/	Lic.No/Date:0210209980 15.07.2020	Defer Date:15.10.2020
42	Decision : NC considered the case as per agenda and noted that the firm was requested to vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.		
	The case stands deferred to 15.10.2020.		

Case No.:7/3/85-ALC3/2020	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00242/AM21/	RLA File :05/23/040/00077/AM21/	Lic.No/Date:0510414628 15.07.2020	Defer Date:15.10.2020
43	Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to Technical Authority, i.e., Tech.I for examination and comments.		
	The case stands deferred to 15.10.2020.		

Case No.:8/3/85-ALC3/2020	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
44	HQ File :01/85/050/00243/AM21/	RLA File :05/23/040/00078/AM21/	Lic.No/Date:0510414629 15.07.2020
	Decision : NC considered the case as per agenda and noted that the application of the		

firm has been received and is being forwarded to Technical Authority, i.e., Tech.1 for examination and comments.

The case stands deferred to 15.10.2020.

Case No.:10/3/85-ALC3/2020	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00245/AM21/	RLA File :05/23/040/00076/AM21/	Lic.No/Date:0510414627 15.07.2020	Defer Date:15.10.2020
45 Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to Technical Authority, i.e., Tech.1 for examination and comments.			
The case stands deferred to 15.10.2020.			

Case No.:11/3/85-ALC3/2020	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00246/AM21/	RLA File :05/23/040/00075/AM21/	Lic.No/Date:0510414633 15.07.2020	Defer Date:15.10.2020
46 Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to Technical Authority, i.e., Tech.1 for examination and comments.			
The case stands deferred to 15.10.2020.			

Case No.:14/3/85-ALC3/2020	Party Name:FULLIFE HEALTHCARE PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00249/AM21/	RLA File :03/94/040/00244/AM21/	Lic.No/Date:0310837212 15.07.2020	Defer Date:15.10.2020
47 Decision : NC considered the case as per agenda and noted that the firm was requested to vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.			
The case stands deferred to 15.10.2020.			

Case No.:12/3/85-ALC3/2020	Party Name:GRAIN N GRACE FOOD INGREDIENTS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00247/AM21/	RLA File :10/24/040/00028/AM21/	Lic.No/Date:1010060585 15.07.2020	Defer Date:15.10.2020
48 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.			

The case stands deferred to 15.10.2020.

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Case No.: 13/3/85-ALC3/2020	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:3/85- ALC3/2020 13.08.2020	Approved
HQ File :01/85/050/00248/AM21/	RLA File :10/24/040/00029/AM21/	Lic.No/Date:1010060586 15.07.2020	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on same basis as it was done in the AA No. 1010060227 dated 19.07.2019 of the firm with the comments of the Technical Authority, i.e, CIFT vide letter No. 1(7)/FP/SION/2018 dated 15.11.2019, allowing the inputs as under :			
Export Item			
Agar Agar Powder Grade Food Microbiological Bacteriological Pharma		90780.000 Kg	
Import Item			
Agar Agar Powder Commercial Grade		99858.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 16/3/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00251/AM21/	RLA File :13/24/040/00025/AM21/	Lic.No/Date:1310049628 16.07.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and decided to seek following information on the basis of comments of Technical Authority, i.e., Tech.2;			
i) Complete Generic Description of export items. ii) Approved Composition from Food & Drug Administration (FDA). iii) Copy of Master Batch Formula showing net content of each ingredient.			
The case stands deferred to 15.10.2020.			

Case No.: 17/3/85-ALC3/2020	Party Name:KURUWA ENTERPRISES	Meet No/Date:3/85-ALC3/2020 13.08.2020	Status:Deferred
HQ File :01/85/050/00252/AM21/	RLA File :10/24/040/00030/AM21/	Lic.No/Date:1010060590 21.07.2020	Defer Date:15.10.2020
Decision : NC considered the case as per agenda and noted that the firm was requested to vide email dated 25.07.2020 to furnish hardcopy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish the hard copy of the application for examination and fixation of norms of the above AA.			
The case stands deferred to 15.10.2020.			

MANUAL CASES

M37	Case No. M-37	M/s Cargil India Private Limited	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/171/00022/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:15.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".			
	Decision : NC considered the case as per agenda and on the basis of comments of Technical Authority, i.e., MoFPI vide OM No. E-14011/16/2019-ED dated 9.3.2020, decided to seek following information from the firm: <i>quantity &</i> " The L value of by-product e.g., cattle feed and any other by-products generated during the manufacturing process, duly certified by CA, for the last three years". The case stands deferred to 15.10.2020.			

M38	Case No. M-38	M/s Chedda Specialities Foods Pvt. Ltd.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/171/00051/AM20/D ES . VI	RLA File : 03/94/040/00195/ AM20	Lic.No/Ecom No. Date: 03/08/071/66200/0 616/4185, 01.06.2019	Defer Date:15.10.2020
	Subject: Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.			
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2020 followed by reminder on 28.07.2020 to furnish clarification on how the export quantity of the finished product is lesser than the import quantity of the ingredients used, which is still awaited. The Committee decided to issue a final reminder to the firm to furnish the requisite information. The case stands deferred to 15.10.2020.				

M39	Case No. M-39	Party Name:M/s.	Meet No/Date: 03/85-ALC3/2019	Status:Deferred
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		National Industrial Corporation.	06.08.2020	
	HQ File : 01/85/50/00034/AM13/D ES.VI	RLA File : 05/24/040/00484/A M12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	Defer Date:15.10.2020
	Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".			
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 04.06.2020 followed by reminder on 28.07.2020 to furnish information as required by MoFPI vide their OM No. E-14011/07/2019-ED dated 04.06.2020 which is still awaited. The firm vide email has requested for some more time to furnish requisite information. The Committee decided to send a reminder to the firm to expedite their reply.			
	The case stands deferred to 15.10.2020.			

	Case No. M-40	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
M40	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom No. 0510342708 dated 08.01.2013	Defer Date:15.10.2020
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013.			
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 04.06.2020 followed by reminder on 28.07.2020 to furnish information as required by MoFPI vide their OM No. E-14011/07/2019-ED dated 04.06.2020 which is still awaited. The firm vide email has requested for some more time to furnish requisite information. The Committee decided to send a reminder to the firm to expedite their reply.			
	The case stands deferred to 15.10.2020.			

	Case No. M-41	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
M41	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom No. 0510338321 dated 06.11.2012	Defer Date:15.10.2020
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold			

	Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No. 0510338321 dated 06.11.2012.
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 04.06.2020 followed by reminder on 28.07.2020 to furnish information as required by MoFPI vide their OM No. E-14011/07/2019-ED dated 04.06.2020 which is still awaited. The firm vide email has requested for some more time to furnish requisite information. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 15.10.2020.

M42	Case No. M-42	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/50/00106/AM15/ DES.VI	RLA File : 05/24/040/00278/ AM15	Lic.No/Ecom No. 0510391391 dated 26.09.2014	Defer Date:15.10.2020
	Subject: Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014. Decision : NC considered the case as per agenda and noted that the firm was issued DL on 04.06.2020 followed by reminder on 28.07.2020 to furnish information as required by MoFPI vide their OM No. E-14011/07/2019-ED dated 04.06.2020 which is still awaited. The firm vide email has requested for some more time to furnish requisite information. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 15.10.2020.			

M43	Case No. M-43	Party Name:M/s. Naga Limited	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Approved
	HQ File : 01/85/171/00065/AM20/ DES.VI	RLA File : 04/24/040/00073/ AM20	Lic.No/Ecom No. 04/94/009/84500/0 620/5719 dated 25.06.2019	
	Subject: Application of M/s Naga Limited for prior fixation of norms under Para 4.06			

of HBP, 2019-20 for export of Maida against import of Wheat.	
Decision : NC considered the case as per agenda and decided to fix the norms of the application under Para 4.06 of HBP, 2015-20 on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/38/2019-ED dated 06.08.2020 allowing the following inputs;	
Export Item	
Maida	500.000 MT
Import Item	
Wheat	495.000 MT*
*The import quantity has been calculated taking into account the quantity and sale value of by-product(s).	
i) The firm had applied for export quantity of 38500 MT. However, the Committee decided to permit the firm for export of 500 MT of Maida at the first instance and after completion of export they may apply for enhancement of export quantity. ii) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under. iii) The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. iv) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions as per Para 2.20 of FTP, 2015-20 including VA, Appendices 2J, etc. also to be met. v) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.	
RA may take subsequent consequential action accordingly	

M-44	Case No. M-44	Party Name:M/s. Herbal Isolates Private Limited	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/050/00055/AM20/ DES.VI	RLA File : 10/24/040/00024/ AM20	Lic.No/Ecom No. 1010060214 dated 28.06.2019	Defer Date:15.10.2020
Subject: Application of M/s Herbal Isolates Private Limited for fixation of norms on AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.				
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee				

	decided to request MoFPI to furnish their comments at the earliest.
	The case stands deferred to 15.10.2020.

M45	Case No. M-45	Party Name: M/s. Signature Estates.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/050/00068/AM13/DES.VI	RLA File : 02/24/040/00021/A M 13	Lic.No/Ecom No./AA No. & Date 0210177585, 16.05.2012	Defer Date:15.10.2020
	Subject: Request of M/s Signature Estates for modification of the norms fixed by the Norms Committee in M.No. 19/85 dated 07.02.2019 and permission for import of flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the Committee.			
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 18.03.2020 followed by a reminder on 28.07.2020 to furnish following information. i) Different kinds of flavours imported and used in the export products ii) Furnish documents to correlate use of flavours in export product. 2. The reply of the firm is still awaited. The Committee decided to send a final reminder to the firm the expedite their reply. The case stands deferred to 15.10.2020			

M46	Case No. M-46	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/171/00072/AM19 / DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	Defer Date:15.10.2020
	Subject: Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS) Powder P-90 and Fossence (Oligogruuctose/FOS) Liquid L95 against import of Refined or White Sugar.			
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.07.2020 to furnish following information on the basis of the comments of the technical authority i.e., MoFPI vide E-14011/07/2020-ED dated 23.04.2020 which is still awaited;			

	i) Technical information on standard quantum of metabolic utilization of sucrose or refined sugar by microorganisms through biotransformation to obtain 1 kg of oligofructose or FOS to estimate the wastage of the raw material i.e., refined sugar. ii) Information on recoverable wastage or by-product. iii) Import item is refined or white sugar from Thailand which is abundantly available in domestic market. The firm may justify the import from Thailand.
	The case stands deferred to 15.10.2020

M47	Case No. M-47	Party Name: M/s MPD Industries Pvt. Ltd.	Meet No/Date: 03/85- ALC3/2019 06.08.2020	Approved
	HQ File : 01/85/171/00131/AM21/ DES.VI	RLA File : 56/24/040/00005/ AM 21	Lic.No/Ecom No. 11/89/001/64100/0683/8 773 dated 30.05.2020	
	Subject Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerythritol and Isophthalic Acid.			
	Decision : NC considered the case as per agenda and decided to fix the norms of the application on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs;			
	Export Item			
	Soya Long Oil Alkyd Resin of 70% Oil Length Having Solid Content 100%		500.000 MT.	
	Import Item			
	Crude Degummed Soyabean Oil-Edible Grade (FFA 1.00 – 1.25%)		367.500 MT.	
	Pentaerythritol		52.500 MT	
	Isophthalic Acid		105.0 MT.	
	i) The firm had applied for export quantity of 180000 MT. However, the Committee decided to permit the firm for export of 500 MT of Soya Long Oil Alkyd Resin of 70% Oil Length Having Solid Content 100% at the first instance and after completion of export they may apply for enhancement of export quantity. ii) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under. iii) The above fixation of adhoc norms is valid for present application under			

	Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website. iv) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met. v) The firm has to produce COA of import item from NABA/Accredited Laboratory at the time of EODC. vi) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 subject to the quantity being approved in this case. RA may take subsequent consequential action accordingly.
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M48	Case No. M-48	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 03/85- ALC3/2019 06.08.2020	Approved
	HQ File : 01/85/171/00137/AM21/ DES.VI	RLA File : 03/95/040/00047/A M21	Lic.No/Ecom No. 11/05/004/45700/0673/8 779 dated 16.03.2020	
	Subject Application of M/s Manorama Industries Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of CBE (Cocoa Butter Equivalent) 70% PMF & 30% Sal Oil) against import of Palm Mid Fraction (PMF) & Indigenous input of Sal Oil.			

Decision : NC considered the case and noted that firm is developing a new export product which is from Agriculture Sector and falls under the ineligible list of imports under Para 4.11 of FTP & needs prior norms fixation before issue of AA under Para 4.06 HBP, 2015-20.	
i) NC also noted the comments of the technical authority i.e., MoFPI vide OM No. E-14011/17/2019-ED dated 16.06.2020 and based on MoFPI comments decided to fix adhoc norms as follows,	
Export Item	
CBE (Cocoa Butter Equivalent) (70% PMF + 30% Sal Oil)	500.000 MT
Import Item	
Palm Mid Fraction (PMF)	350.000 MT

i)	The firm had applied for export quantity of 600 MT. However, the Committee decided to permit the firm for export of 500 MT of CBE (Cocoa Butter Equivalent)(70% PMF +30% Sal Oil) at the first instance and after completion of export they may apply for enhancement of export quantity.
ii)	Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
iii)	The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
iv)	No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
v)	The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.
vi)	RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.
RA may take subsequent consequential action accordingly.	

M49	Case No. M-49	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/171/00138/AM21/ DES.VI	RLA File : 03/94/040/00273/A M21	Lic.No/Ecom No. 03/92/005/91300/06 89/8017 dated 02.07.2020	Defer Date:15.10.2020
	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat) and Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest. The case stands deferred to 15.10.2020.			

M50	Case No. M-50	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/171/00128/AM21/ DES.VI	RLA File :	Lic.No/Ecom No. 03/88/146/47800/064 4/9321 dated 13.11.2019	Defer Date:15.10.2020
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Fat Mix-731 against import of Crude Palm Oil.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest.			
	The case stands deferred to 15.10.2020.			

M51	Case No. M-51	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/171/00126/AM21 / DES.VI	RLA File :	Lic.No/Ecom No. 03/88/146/47800/064 4/9187 dated 29.10.2019	Defer Date:15.10.2020
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Bleached Deodorized Palm Oil against import of Crude Palm Oil.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest. The case stands deferred to 15.10.2020.			

M52	Case No. M-52	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/171/00127/AM21 / DES.VI	RLA File :	Lic.No/Ecom No. 03/88/146/47800/064 4/8438 dated 12.11.2019	Defer Date:15.10.2020

	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Bleached Deodorized Palm Olein against import of Crude Palm Oil.
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and comments. The Committee decided to request MoFPI to furnish their comments at the earliest. The case stands deferred to 15.10.2020.

	Case No. M-53	Party Name: M/s Asandas and Sons Private Limited	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
M53	HQ File : 01/85/171/00129/AM21/ DES.VI	RLA File :	Lic.No/Ecom No. 08/18/546/51400/065 8/0969 dated 11.01.2020	Defer Date:15.10.2020
	Subject Application of M/s Asandas and Sons Privated Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Frozen Potato Products/French Fries against import of Refined Bleached Deodorized Palm Olein.			
	Decision : NC considered the case as per agenda and decided to seek clarification from the firm on the basis of the comments of MoFPI vide OM No.E-14/1/2020-ED dated 28.08.2020. “The firm has stated that the material will be imported and bill of entry filed by Asandas and Sons Pvt. Ltd. Since Frigorifico Allana Pvt. Ltd. is a supporting manufacturer, the imported material will go to their manufacturing plant for process of deodorization, storage and supply of the imported oil back to Asandas and Sons Pvt. Ltd. The firm may clarify why the Refined Bleached Deodorized (RBD) Palm Olien imported by M/s Asandas is being sent to Frigorifico Allana for again process of deodorization and further supply back to M/s Asandas & Sons”. The case stands deferred to 15.10.2020.			

	Case No. M-54	Party Name: M/s Drytech Processes(I) Pvt. Ltd.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Approved
M54	HQ File : 01/85/171/00124/AM21/ DES.VI	RLA File : 03/94/040/00283/A M 20	Lic.No/Ecom No. 03/92/005/91300/0667 /8566 dated 24.02.2020	

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Drytech Processes(I) Pvt. Ltd. for export of Vegetable Fat base powder (containing 23% to 25% of Palm Fat), Vegetable Fat base powder (containing 27% to 29% of Palm Fat) and Vegetable Fat base powder (containing 34% to 36% of Palm Fat) by importing Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Mineral Acid Casein

Decision : NC considered the case as per agenda and noted that firm is a regular exporter in this line & its inputs have arrived at the Port & awaiting clearance vide BL No. 607194943 dated 27.07.2020 and decided to fix the norms of the case on the basis of the comments of the technical authority i.e., MoFPI vide OM No. 4(18)/2014-DGFT dated 04.08.2020 allowing the following inputs;

Export Item

Vegetable Fatbase Powder (Containing 23% to 25% of Palm Fat)	4000.000 MT
Vegetable Fatbase Powder (Containing 27% to 29% of Palm Fat)	4000.000 MT
Vegetable Fatbase Powder (Containing 34% to 36% of Palm Fat)	4000.000 MT

Import Item

Refined Bleached and Deodorised Palmolein (RBD Palmolein)	3460.000 MT
Mineral Acid Casein	240.000 MT

RA may take subsequent consequential action accordingly.

M-55	Case No. M-55	Party Name: M/s R.B. Agro Milling Pvt. Ltd.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Approved
	HQ File : 01/85/171/00096/AM20/ DES.VI	RLA File : 05/24/040/00514/ AM 20	Lic.No/Ecom No. 05/99/007/22200/0618/6 575 dated 14.06.2019	
	Subject : Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. R.B. Agro Milling Pvt. Ltd. for export of Chickpeas Flour against import of Chickpeas (whole/Split).			
	Decision : NC considered the case as per agenda and decided to fix the norms of the case on the basis of the comments of the technical authority i.e., MoFPI vide OM No. E-14011/06/2020-ED dated 04.08.2020 allowing the following inputs;			
	Export Item			
	Chickpeas Flour	500.000 MT		

Import Item

Chickpeas (Whole/Split)	505.000 MT
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- i) The firm had applied for export quantity of 916.667 MT. However, the Committee decided to permit the firm for export of 500 MT of Chickpeas Flour at the first instance and after completion of export they may apply for enhancement of export quantity.
- ii) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
- iii) The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.
- iv) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
- v) The firm has to produce COA of import item from NABA/Accredited Laboratory at the time of EODC.
- vi) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 subject to the quantity being approved in this case.

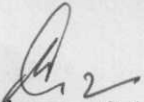
RA may take subsequent consequential action accordingly.

M-56	Case No. M-56	Party Name: M/s Karamhans Foods Pvt. Ltd.	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Approved
	HQ File : 01/85/171/00139/AM21/ DES.VI	RLA File : 18/24/040/0003/AM 21	Lic.No/Ecom No.18/95/006/08400/06 86/1663 dated 12.06.2020	
	Subject : Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Karamhans Foods Pvt. Ltd. for export of Shelled Walnuts(Chandler Variety) against import of Walnut in Shell (Chandler Variety).			
	Decision : NC considered the case as per agenda and noted that the firm had submitted application in RA, Jammu for issuance of AA for export of Shelled Walnuts(Chandler Variety) against import of Walnut in Shell (Chandler Variety). However, instead of seeking AA on the basis of SION E-134, the firm had requested to issue AA on repeat basis. RA, Jammu issued DL to the firm with observation that			

the import item is ineligible under Para 4.11 of FTP and AA cannot be issued on self declaration. The AA to the firm can only be issued once Norms Committee approve it under Para 4.06. The Committee noted the above observation of the firm and found that the quantity of export/import item applied by the firm is in accordance to SION E-134. Hence, the Committee decided that, RA, Jammu may issue AA on the basis of SION E-134.

RA may take subsequent consequential action accordingly.

Date:30.09.2020
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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